

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF BIRLA JEWELS LIMITED**

**RELEVANT PARTICULARS**

|     |                                                                                                                                       |                                                                                                                                                                                                                                                     |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | NAME OF CORPORATE DEBTOR                                                                                                              | <b>BIRLA JEWELS LIMITED</b>                                                                                                                                                                                                                         |
| 2.  | DATE OF INCORPORATION OF CORPORATE DEBTOR                                                                                             | 23-05-2011                                                                                                                                                                                                                                          |
| 3.  | AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED                                                                     | Registrar Of Companies, Mumbai, Maharashtra                                                                                                                                                                                                         |
| 4.  | CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR                                                     | U74999MH2011PLC217746                                                                                                                                                                                                                               |
| 5.  | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR                                                    | Regd. Office: H Sawant Chl. Wadi, Tm Azad Nagar, Nr. Vithal, Andheri West, Mumbai, Maharashtra, India – 400053<br>Business Address : 101 A and 102, Plot No B-17, 1 <sup>st</sup> floor, Morya Landmark – II, Andheri West, Mumbai 400 053.         |
| 6.  | INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR                                                                           | Date Of Order :- 06-10-2026<br>Received On: 08-10-2026 From Nclt Website                                                                                                                                                                            |
| 7.  | ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS                                                                            | 180 days from the Insolvency Commencement Date i.e. 25 <sup>th</sup> March 2027                                                                                                                                                                     |
| 8.  | NAME AND THE REGN NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL                                     | Name: Pravin R. Navandar<br>Regn No.: lbbi/lpa-001/lp-P00008/2016-17/10027                                                                                                                                                                          |
| 9.  | ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD                                                | Pravin R Navandar<br>Reg. Address: D- 519-520 Neelkanth Business Park, Opp Vidya Vihar Rly Stn (W), Nathani Road, Vidya Vihar (W), Mumbai 400 086<br>Email: <a href="mailto:pravin@prnco.in">pravin@prnco.in</a>                                    |
| 10. | ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL                                             | Address: Saksham Insolvency Resolution LLP, D- 519-520 Neelkanth Business Park, Opp Vidya Vihar Rly Stn (W), Nathani Road, Vidya Vihar (W), Mumbai 400 086<br><br>Email: <a href="mailto:birla.jewelscirp@gmail.com">birla.jewelscirp@gmail.com</a> |
| 11. | LAST DATE OF SUBMISSION OF CLAIMS                                                                                                     | 22-10-2026                                                                                                                                                                                                                                          |
| 12. | CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL  | Not applicable                                                                                                                                                                                                                                      |
| 13. | NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS) | Not applicable                                                                                                                                                                                                                                      |
| 14. | a. RELEVANT FORMS AND<br>b. DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT                                                    | (a) <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a><br>(b) <a href="https://ibbi.gov.in/en/ips-register/registered-ips">https://ibbi.gov.in/en/ips-register/registered-ips</a>                             |

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Birla Jewels Limited** on **6<sup>th</sup> October, 2026**.

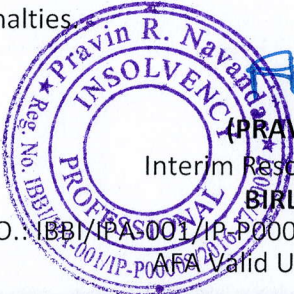
The creditors of **BIRLA JEWELS LIMITED** are hereby called upon to submit their claims with proof **on or before 20th October 2026** to the interim resolution professional at the address mentioned against item 10. The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above-mentioned forms in the website [www.ibbi.gov.in](http://www.ibbi.gov.in).

Submission of false or misleading proofs of claim shall attract penalties.

Date: **8<sup>th</sup> October 2026**  
Place: **MUMBAI**

  
(**PRAVIN R. NAVANDAR**)  
Interim Resolution Professional  
**BIRLA JEWELS LIMITED**  
REGN NO. IBBI/PA-001/IP-P00008/2016-17/10027  
AFA Valid Upto 30<sup>TH</sup> June 2027